

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH,  
LUCKNOW.**

**Original Application No. 58 of 2011**

This the 14th day of March, 2011

**Hon'ble Mr. Justice Alok K Singh, Member-J**

Nighat Zaidi, Aged about 64 years, W/o late Sri Sayed Mohd Aley Raza Zaidi, R/o 10 B.N. Road, Lal Bagh, Lucknow.

.....Applicant

By Advocate : Sri V.K. Singh

Versus.

1. Union of India through the Secretary, Ministry of Railway Baroda House, New Delhi.
2. The Divisional Railway Manager, N.R., Lucknow.
3. Sr. Divisional Accounts Officer, Northern Railway, Lucknow.

.....Respondents.

By Advocate : Sri B.B. Tripathi

**O R D E R (Oral)**

Heard the learned counsel for the parties and perused the pleadings on record.

2. This O.A. has been filed against the respondents i.e. Union of India, Divisional Railway Manager, Northern Railway, Lucknow and Sr. Divisional Accounts Officer, Northern Railway, Lucknow for releasing family pension in favour of the applicant being legally wedded wife of Sri Sayed Mohd Aley Raza Zaidi.

3. It is said that the applicant's husband retired from service on 30.6.1998 and he was getting pension. Unfortunately, he died on 19.10.2009. It is said that since then the applicant is not getting family pension though she is legally wedded wife.

4. It is said that the applicant contacted the railway authorities on several occasions and also made a representation dated

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26.4.2010 addressed to Divisional Railway Manager, Northern Railway, Lucknow, but nothing has been done sofar, hence this O.A.

5. On the other side, preliminary objection has been taken to the effect that even the details of PPO have not been furnished. It is further said that the alleged representation has not been received in the office of respondents.

6. After filing of the aforesaid preliminary objection, Supplementary Affidavit was filed enclosing therewith the details of PPO and details of Bank in respect of payment of pension in favour of the applicant's husband prior to his death.

7. At the outset, it appears that this O.A. is misconceived. Concededly, the applicant's husband was getting pension through State Bank of India and the aforesaid details of payment of pension in favour of applicant's husband have also been furnished. The simple procedure in such case is to approach the Bank authorities for giving the family pension. This has not been done in the present case and even a whisper about the same has not been made from either of the side.

8. In view of the above, the O.A. is dismissed being misconceived. No order as to costs.

*Alok Kumar Singh*  
 14.3.11  
 (Justice Alok K Singh)  
 Member-J

Girish/-